

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-04-2024 AT 10:30 AM**

**CP(IB) No.299/7/HDB/2018
AND
IA(IBC) 868/2024 in CP(IB) No.299/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Punjab National Bank
(erstwhile Oriental Bank of Commerce) **...Financial Creditor**

AND

NCS Sugars Ltd **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA No 868/2024

Learned Counsel Ms Praneetha, for applicant present physically.

This is an application filed for seeking for listing of IA under e-filing no. 1387 with IA No 898/2024 on the ground that the last date for submission of resolution plan is 09.05.2024 and the resolution plan has been disqualified the submission of the resolution plan even though according to the applicant the applicant qualified. Hence **this IA is allowed** under e-filing no.1387 if it is in order let it be listed at the earliest along with the other connect IAs.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)